

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/c

ORDER SHEET

Original APPLICATION NO. 125 OF 2004

Applicant (s) Niraj Kumar

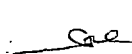
Respondent (s) UOI & Co.

Advocate for Mr. S. K. Malik

Advocate for

Applicant (s) Mr. Daya Ram

Respondents (s)

Notes of the Registry	Orders of the Tribunal
	<u>21/5/04</u> Mr. Daya Ram Counsel for the applicant Register put up in Court for admission on <u>21/5/04</u> after Court slip  REGISTRAR C.A.T. JODHPUR <u>21-5-04</u> Mr. S. K. Malik, Counsel for applicant Learned Counsel for applicant seeks time to argue the case. Put up for admission and Interim arguments on 25.5.04.  G. R. PATWARDHAN Adm. Member  J. K. KAUSHIK Jud. Member

P.S. 7/5
21.05.2004

Mr. S.K. Malik &
Mr. Dayaram : Counsel for the applicant.

After dictating the above said order, the learned counsel for the applicant submitted that the applicant be permitted to withdraw the O.A and file a fresh OA since there are certain discrepancies as well as certain other grounds are available to the applicant in support of the claim.

We have considered the prayer of the applicant and accepted the prayer.

The O.A is accordingly dismissed as withdrawn. The applicant shall be at liberty to file fresh OA in the same matter if he is so advised.

S.R.
(G.R. Patwardhan)
Member(A)

J.K. Kaushik
(J K Kaushik)
Member(J)

Part II and III destroyed
in my presence on 24/10/13
under the supervision of
section officer () as per
order dated 18/10/13

Section officer (Records)

J.K. KAUSHIK
Member(J)

J.K. PATWARDHAN
Member(A)

R-1203
Copy of order
Served As per
A.D. 4/6

R 1104 to 1108
25/5/04
21/5/04
26/5/04
26/5/04

24.10.2013